Central Administrative Tribunal Lucknow Bench Lucknow

C.C. P. No. 20/2004 In O.A. No. 564/2001 This, the 2nd day of September, 2008

Hon'ble Mr. M. Kanthaiah, Member (J) Hon'ble Dr. A. K. Mishra, Member (A)

Manjhoo Chauhan aged about 45 years, son of late Shri Ram Lal Chauhan, resident of Village-Tapar Purva, P.O. Pratap Pure, District Lakhimpur Kheri, U.P.

Applicant.

By Advocate Sri S. K. Banerjee.

Versus

- 1. Vinod Sen, Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
- 2. Dr. V. K. Patil, Director, Central Cattle Breeding Farm, Andesh Nagar Lakhimpur Kheri, U.P.

Respondents.

By Advocate Sri S. P. Singh.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard

- 2. Sri S. P. Singh, counsel for the respondents filed compliance report and submits that as per the directions of the Tribunal dated 10.10.2003, the respondents authority have disposed of the representation submitted by the applicant with a reasoned order dated 18.8.2008 (Annexure CR.-2) and thus complied with. The learned counsel for the applicant submits that the compliance report is not in accordance with the directions given by the Tribunal.
- there was direction given to the respondents for disposal of the representation of the applicant and accordingly, the respondents have passed the order dated 18.8.2008(Annexure C.R-2) and in such circumstances, there is no act of contempt on the part of the respondents and thus contempt is not maintainable. If applicant is aggrieved with orders passed by the respondents by way of the comphance report, he is at liberty to file fresh O.A. in respect of his claim. Thus C.C.P. is dismissed. Issue notices are

discharged.
Member (A)

Member (J) 02.09.08

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